

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP NO.374 (ND)/2017**

**IN THE MATTER OF:**

S C Julka .... Applicant/petitioner  
Vs.  
Eicher Motirs Limited & Ors. .... Respondents

**Order under Section 58(3) & 59 of the Companies Act**

**Order delivered on 27.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President**

**Ms. Deepa Krishan  
Hon'ble Member (T)**

For the Applicant/petitioners : Ms. Reema Jain, AR  
Company Secretary in practice  
For Respondent) :


**ORDER**

Notice of the petition returnable on 14<sup>th</sup> December, 2017.

In the meanwhile, respondent No. 1 company is restrained from transferring the shares purchased and corporate benefits held by the appellant to the Investor Education and Protection Funds till further orders. Respondent No. 1 company shall retain the same with the company itself.

List the matter on 14<sup>th</sup> December, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

  
**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**